

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 113(ND) 2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2018.

NAME OF THE COMPANY: Naveen Kapoor Vs. M/s Prima Technologies Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Mr. Mayank Kumar, Ms. Nikita Sharma and Mr. Aditya Giri, Advocates		
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	For the Respondent:	Mr. Varun Sharma & Mr. Sumit Pahwa, Advocates		
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ORDER

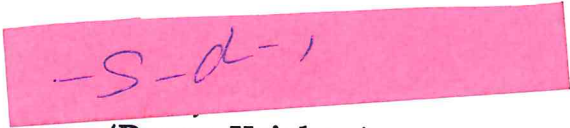
Ld. Counsel for the Respondent submits that the matter has already been argued. Written submissions and synopsis has been filed. One of the grievances of the petitioner is that he has no access to the financial statements of the company as he has been kept out of the affairs of the company totally.

Direction is given to the Respondent No.2 and 3 that access to all financial statements and other documents as are required to be maintained in the registered office of the Respondent company be provided to the Petitioner.

Petitioner is permitted to carry out inspection, accompanied by his Chartered Accountant. It is noticed that the petitioner is not only a shareholder but also a Promoter Director of the company and has a right vested in law to inspect the records.

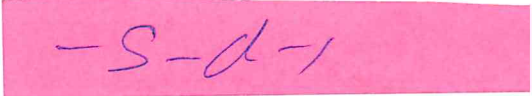
The inspection hereby fixed for 19.3.2018 and 20.3.2018 at 11 AM at the Corporate Office of the Respondent company where the documents are stated to be available.

To come up on 16.4.2018.



-S-d-

(Deepa Krishan)
Member (T)



-S-d-

(Ina Malhotra)
Member (J)